

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/TD/2023

- Subject : Application for up-gradation of inter-State trading licence in electricity from Category IV to Category III under Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and amendments thereof
- Date of Hearing : **12.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : JSW Trading Company Limited (JSWTCL).
- Parties Present : Shri Aman Anand, Advocate, JSWTCL
Shri Aman Dixit, Advocate, JSWTCL
Shri Anurag Agarwal. JSWTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed for seeking up-gradation of inter-State trading licence in electricity granted to the Petitioner company from Category IV to Category III under Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations 2020 ('Trading Licence Regulations, 2020'). The learned counsel further submitted that the Petitioner Company meets the net worth, current ratio and liquidity ratio requirements as specified by the Commission for the grant of a Category III licence. The learned counsel sought permission to file the Special Audited Balance Sheet as on 31.10.2023 in terms of the provisions of the Trading Licence Regulations, 2020.

2. Considering the submission made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to furnish the Special Audited Balance Sheet as on 31.10.2023 within two weeks.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)